

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.4 - IA/581(AHM)2024
In
C.P.(IB)/39(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

Axis Bank Ltd
V/s
Cengres Tiles Ltd

.....Applicant

.....Respondent

Order delivered on 17/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Ravi Pahwa, Advocate
For the Respondent :

ORDER

IA/581(AHM)2024

This is an application filed under Rule 11 of the NCLT Rules, 2016 for placing on record the Progress Report dated 14.03.2024 (Annexure-D) in respect of successful implementation of Resolution Plan filed by the Chairman of Monitoring Committee of M/s. Cengres Tiles Limited.

Learned counsel for the applicant submitted that two Appeals are pending one before the Hon'ble NCLAT and one before the Hon'ble Supreme Court. Further, one IA filed by the SRA, IA/355(AHM)2024 is coming up for hearing on 30.04.2024, qua the aspect of the electricity connection of the Corporate Debtor. Let this matter be listed on same date.

Re-list for further consideration on 30.04.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)